

आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ, चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL, CHANDIGARH
BENCH 'A' CHANDIGARH

BEFORE: SHRI A.D.JAIN, VICE PRESIDENT AND
SHRI KRINWANT SAHAY, ACCOUNTANT MEMBER

आयकर अपील सं./ITA No. 339/CHD/2024

निर्धारण वर्ष / Assessment Year. : 2022-23

Haryana Saraswati Heritage Development Board, Panchkula, Haryana.	बनाम VS	The CIT (Exemption), Chandigarh.
स्थायी लेखा सं./PAN /TAN No: AAAJH0522L		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारिती की ओर से/Assessee by : Shri Nikhil Goyal, Advocate &
Shri Ashok Goyal, C.A.

राजस्व की ओर से/ Revenue by : Shri Rohit Sharma, CIT DR

तारीख/Date of Hearing : 05.09.2024

उदघोषणा की तारीख/Date of Pronouncement : 06.09.2024

HYBRID HEARING

आदेश/ORDER

PER A.D.JAIN, VICE PRESIDENT

This is assessee's appeal for assessment year 2022-23 against the order dated 17.09.2021 passed by the ld. CIT (Exemptions), Chandigarh.

2. The ld. counsel for the assessee has filed an Application dated 16.08.2024 seeking permission to withdraw the appeal. The contents of the withdrawal application are reproduced hereunder:

“ We herein refer to an appeal preferred before the Hon'ble Tribunal bearing ITA No.339/CHANDI/2024 listed before this Hon'ble Tribunal on 05.09.2024. In this regard, the Central Board of Direct Taxes has issued Circular No. 7 of 2024 dated 25.04.2024, extending the due date for filing Form 10A/ Form 10AB by trusts/ societies for registration under section 12AB of the Income-tax Act, 1961 up to 30th June 2024(CBDT Circular is attached herewith as Annexure 1).

In light of the above circular, the Appellant society filed Form 10A on 27.06.2024 and was given the Approval in Form 10AC dated 04.07.2024 through which requisite registration has been given to the Appellant commencing from AY 2022-23 to AY 2026-27. The Approval in Form 10AC is attached herewith as Annexure 2.

Considering the above facts and subsequent events, we humbly pray for the withdrawal of the appeal. Kindly consider the same and oblige.”

3. The ld. DR has posed no objection to the request of the assessee.
4. In view of the above facts and circumstances, the appeal of the assessee is dismissed as withdrawn.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced on 06.09.2024.

Sd/-

**(KRINWANT SAHAY)
ACCOUNTANTMEMBER**

Sd/-

**(A.D.JAIN)
VICE PRESIDENT**

“Poonam”

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
5. गार्ड फाईल/ Guard File

आदेशानुसार/ By order,
सहायक पंजीकार/ Assistant Registrar